

करेंगे। वे इस बजट को डो जो नहीं सकते हैं, इसके सम्बन्ध में आप क्या कर रहे हैं ?

श्री प्रताप चन्द्र चन्द्र : ईयर आई वटेल कमेटी की रिपोर्ट यह है कि पाठ्य पुस्तकों और विषय का बोझ भी बच्चों के लिए लघु होना चाहिए और तब उनको बक्त मिलेगा और वे खेलकूद और सांस्कृतिक कार्यक्रमों में जो भाग ले सकेंगे।

SHRI C. N. VISVANATHAN: In reply to Mr. Reddy's question, the hon. Minister has said that he will consider his suggestion for convening a meeting of heads of the religious and spiritual leaders in the country to discuss these things.

MR. SPEAKER: Their number is enormous.

SHRI C. N. VISVANATHAN: What are the religions and who are the leaders who will be called?

MR. SPEAKER: He will not be able to answer that question.

SHRI C. N. VISVANATHAN: What are the religions?

DR. PRATAP CHANDRA CHUNDER: I said I would consider the proposal.

श्री विजय कुमार मलहोत्रा : अध्यक्ष महोदय, मैं यह जानना चाहता हूँ कि अगर खेल कूद की, जैसा कि नई शिक्षा निति में है, अनिवार्य विषय बनाया जायगा तो उस पर जो खर्चा आयेगा उसका छठी पंचवर्षीय योजना में कोई प्रवीक्षण है। अगर नहीं और यह एजुकेशन पौलिसी बनाने जा रहे हैं तो क्या छठी योजना का मॉडीफाई करेंगे और सारी स्टेट्स के अन्दर जो खर्चा बढ़ेगा उसको सेन्ट्रल स्कीम के तौर पर लागू करने का विचार है ? अगर ऐसा नहीं किया जायेगा तो काम नहीं चलेगा और लोगों में गलत आशा जमाने के बजाय क्या सेन्ट्रल सेक्टर में छोटा प्लान में इस बारे में कोई प्रवीक्षण करेंगे ?

श्री प्रताप चन्द्र चन्द्र : जब तक खेल कूद शिक्षा के विषय हैं जो उसके विस्तार और तरकी के साथ-साथ शिक्षा के साधन भी उपबोध में ज्यादा हो गये। प्राथमिक शिक्षा के लिये पिछली योजना में लगभग 32 क्रीसदी उपयोग या अब 46 क्रीसदी बन गया। तो मुझे आशा है कि इससे हम तय कर सकेंगे कि खेलकूद के लिये स्कूल स्तर पर ज्यादा साधन उपलब्ध हों।

Canadian Aid for Agricultural Production

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*1096. SHRI MUKHTIAR SINGH MALIK:

SHRI G. M. BANATWALLA:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Canadian International Development Agency have sanctioned \$ 15 million for Indian farmers to boost agricultural production;

(b) whether this amount will be in the shape of loan or interest free loan or a grant, give full details; and

(c) State-wise allocation of this amount?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) to (c). A statement is laid on the Table of the Sabha.

Statement

(a) and (b). Yes, Sir. On the request of the Government of India, the Government of Canada have, through the Canadian International Development Agency, sanctioned an interest free development loan of an amount of 15 million Canadian dollars for being used through the Agricultural Re-

ance and Development Corporation (ARDC). This amount has already been utilised by way of reimbursement of expenditure incurred by the ARDC in furtherance of their ongoing projects aimed at rural development by increasing ARDC refinance facilities of Agriculture Credit Institutions.

(c) The amount of loan has not been allocated State-wise.

SHRI MUKHTIAR SINGH MALIK:

It is very good that on the request of the Government of India the Canadian Government sanctioned 15 million Canadian dollars to boost agricultural production in the country. But it is very strange that the loan has already been spent as has been mentioned in the statement laid by the Minister on the Table of the House. May I know when was this loan sanctioned and when was it spent? Should we take that it has been spent in anticipation of the sanction of the loan by the Canadian Government?

SHRI SURJIT SINGH BARNALA:

This is to be used by the Agricultural Refinance and Development Corporation (ARDC) which has been doing work continuously. This agreement was signed on 13-2-1979.

SHRI MUKHTIAR SINGH MALIK:

When was it spent? He has only said that this amount has already been utilised by the ARDC. Was it utilised in anticipation?

b.

SHRI SURJIT SINGH BARNALA:

It was being utilised earlier and the money spent was meant for them.

f.

SHRI MUKHTIAR SINGH MALIK:

I want to know from the hon. Minister the names of the projects on which this amount has been spent and the names of the States which are the beneficiary of these projects. The hon. Minister has already stated that the expenditure incurred by the A.R.D.C.

is in furtherance of their ongoing projects aimed at rural development.

SHRI SURJIT SINGH BARNALA:

It is not like that. The ARDC refinance facilities are for agricultural credit institutions, for land Development Banks, for Co-operative Banks, for Commercial Banks. The money is loaned to them and they further loan it to other individuals and agencies in all the States.

SHRI K. RAMAMURTHY: The hon.

Minister has stated that the agreement for 15 million Canadian dollars has already been signed and the amount has already been utilised for re-imbursment of expenditure incurred by the ARDC. I would like to know while signing this agreement whether the Government has actually incurred the debt of 15 million Canadian Dollars and whether the agreement has given any direction for what purpose this amount is to be utilised?

SHRI SURJIT SINGH BARNALA:

This was to be provided to ARDC and this is a soft loan for 15 years with no interest.

SHRI PURNANARAYAN SINHA:

There was also an offer by the United States Government, by President Carter in January 1979.

MR. SPEAKER: No, no,....

SHRI PURNANARAYAN SINHA:

The offer was as a foreign assistance. Will the hon. Minister let us know if any offer has been made by the United States Government to assist us either in money or in other schemes?

MR. SPEAKER: I am not allowing it.

**Indo-Bangla Panel Re. Sharing of
Ganga Water**

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*1098. SHRI NIHAR LASKAR:

SHRI A. R. BADRI
NARAYAN:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Indo-Bangla panel regarding sharing of Ganga water has been set up;

(b) if so, who are its members;

(c) what are the powers of the panel; and

(d) whether the recommendations of the panel will be binding on both the parties?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) to (d). A statement is laid on the Table of the Sabha

Statement

(a) to (d). The Ganga Waters Agreement of November, 1977, between India and Bangladesh has two parts. One relates to the sharing of the Ganga waters at Farakka in the interim stage. For implementation of this part, a Joint Committee consisting of three engineer officers each, nominated by the two Governments, was set up in December, 1977. The committee ensures that the sharing between January and May of the Ganga flows reaching Farakka is in accordance with the provisions of the Agreement.

The other part of the Agreement relates to augmentation of the flows of the Ganga. For this purpose, both the countries have submitted their own proposals. These proposals are before the Indo-Bangladesh Joint Rivers Commission.

SHRI NIHAR LASKAR: My first question relates to the second part of the statement. When this agreement was concluded in 1977, whether it was not a fact that it was agreed by both the countries that they will settle the issue by bilateral talks? If so, the latest reports indicate that India has succumbed to international pressure put by Bangladesh that they will include not only Nepal but China also in the talks. Once you have agreed to this thing, why are you shifting from that position?

SHRI SURJIT SINGH BARNALA: Both the sides had to give their proposals. The Indian side had to give their own proposal. The Bangladesh side also had to give their own proposal. Both the sides had given their proposal and they are under consideration.

MR. SPEAKER: Have you agreed to include China also?

SHRI SURJIT SINGH BARNALA: No.

SHRI NIHAR LASKAR: Was it agreed in 1977 that only through bilateral talks you will settle the proposal and that you will not include any other country? Now, you have shifted from that stand and you are including Nepal also.

SHRI SURJIT SINGH BARNALA: That was a bilateral agreement. The proposal was submitted by both the sides. The Bangladesh proposal includes some storages in Nepal also. So, regarding that, in the meeting of the JRC we have considered to set up a small committee to go into this matter whether we are to approach Nepal also for those proposals, if so, in what manner, we should approach them.

SHRI NIHAR LASKAR: Whether it is not a fact that because of this agreement the Calcutta Port has suffe-